

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 39923/2019

(Arising out of impugned final judgment and order dated 03-10-2018 in WC No. 54830/2011 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

AMIN UDDIN & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.176060/2019-CONDONATION OF DELAY IN FILING and IA No.176061/2019-EXEMPTION FROM FILING O.T.)

Date : 29-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is submitted that identical question is arising for consideration in Civil Appeal No.7878/2019 and Special Leave Petition (C) No.29139/2018.

Issue notice on the application for condonation of delay as also on the special leave petition, returnable in four weeks.

Dasti, in addition, is permitted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

